CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. No. 124/99

Friday, this the 12th day of February, 1999.

CORAM:

ment.

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

C.M. Vinod, Chopattil House, Vazhakkala, Kakkanadu, Kochi.

... Applicant

By Advocate Mr. M. Rajagopalan

Vs.

- Flag Officer Commanding-in-Chief, Southern Naval Command, Kochi - 4.
- Union of India represented by the Secretary, Ministry of Defence, New Delhi.

... Respondents

By Advocate Mr. Govindh K. Bharathan, SCGSC

The application having been heard on 12.2.99, the Tribunal on the same day delivered the following:

ORDER

The applicant seeks to quash A-6 and to direct the respondents to provide compassionate appointment to him declaring that he is entitled to get compassionate appoint-

2. The applicant, apart from other reliefs has also sought to quash A-6. A-6 doesnot say on what ground A-1 representation has been rejected. The learned counsel appearing for the applicant submitted that since A-6 doesnot contain any reason for its rejection, it is bad in law and

is liable to be quashed. The argument advanced by the learned counsel for the applicant that A=6 doesnot contain any reason for the rejection of A=1 representation carries weight.

- 3. Accordingly, A-6, dated 17.12.98 is quashed and the first respondent is directed to consider A-1 representation and pass a speaking order within four months from today.
- 4. O.A. is disposed of as above. No costs.

Dated the 12th day of February, 1999.

A.M. SIVADAS JUDICIAL MEMBER

nv 12299

LIST OF ANNEXURES

- 1. Annexure A1: True copy of the representation dated '94 to the 1st respondent.
- 2. Annexure A6: True copy of the letter No.C S 2809/CRV dated 17.12.1998 issued by the 1st respondent.